

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Jacob Scientific
Vs
Prescot Productions Pvt Ltd

MAIN PETITION NUMBER : IBA/40/2019

(IA/MA) APPLICATION NUMBERS

IA(DIS)/3(CHE)2024

ORDER

Present: Ms. Mekala, Liquidator in person.

Ld. Counsel Shri. T Jayasankar for the Respondent No. 1.

Though Ld. Counsel for the Respondent No. 1 submits that short Reply has been filed but the same is not on record.

Fact of the matter is that till date Liquidation expenses have not been paid to the Applicant / Liquidator.

Last opportunity is granted to file Reply failing which appropriate order will be passed.

List the application for hearing on **28.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)